

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

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O.A.No.1826/92

Date of decision: 05.05.93.

Sh. Karan Singh

.....

Applicant

versus

Union of India & Ors.

.....

Respondents

Coram:-

The Hon^oble Mr. C.J. Roy, Member(J)

The Hon^oble Mr. B.N. Dhoundiyal, Member(A)

For the applicant : Sh. B.K. Batra, counsel

For the respondents : Sh. K.K. Patel, counsel

JUDGEMENT(ORAL)

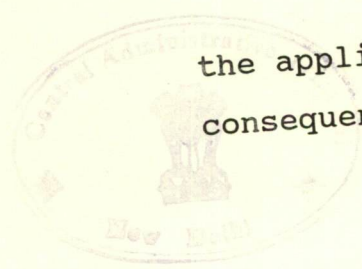
(delivered by Hon^oble Sh. C.J. Roy, Member(J)

In this application the applicant who was appointed as a casual labour presently working as Khalasi with the respondent from 15.12.1978 to 13.9.1982. He holds a casual labour card(Annexure-1). The applicant prays for the following interim relief:-

"(i) Direct the respondents to re-instate the applicant as casual labour Khalasi with consequential benefits;

(ii) Direct the respondents to regularise the services of applicant, as persons junior to applicant have already been regularised;

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(iii) Grant any other or further relief which this Hon^oble Tribunal may deem fit and proper under the circumstances of the case.

He has also filed an application for condonation of delay alleging that it is a continuance^{By} cause of action. However, hearing the learned counsel for the respondents and going through the previous judgement, we give the same direction as in O.A.No. 1906/92 decided on 07.01.93 by the Principal Bench of the Tribunal that no termination order was placed on record and in view of these reasons, the petition for condonation of delay has to be rejected and accordingly the O.A. is dismissed as barred by limitation. If the applicant wants to pursue his case for his name being brought on the list of casual labour, he would be free to pursue his matter in accordance of the instructions issued by the Railway Board.

O.A. is disposed of as above. no costs.

B.N. Dhoundiyal
(B.N. Dhoundiyal)

Member (A)

05.05.93

C.J. Roy
(C.J. Roy)

Member (J)

05.05.93